

Name of the corporate debtor: M/s Shivakia Developers Pvt. Ltd.

Date of commencement of liquidation: 24.11.2021

List of stakeholders as on: 31.03.2022

List of other Stakeholders, if any (other than Financial Creditors and Operational Creditors)

Sl. No.	Name of stakeholder	Category of stakeholders (preference shareholders/equity shareholders/partners / others)	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien/ attachment removed? (Yes/No)	Amount covered by guarantee					
1	Chitra Holdings Pvt Ltd		UG5921DL1996FTC1708820	27.12.21	-	1,46,00,000	Other	NA	NA	NA	16.47%	NA	NA		No claim has been received. A letter received dated 19.01.2022 claiming that the portion excluded from the part of liquidation estate. The said amount is reflecting in the books of account of CD. Therefore, the said amount is taken into consideration as a claim and the space of the portion is taken into part of the liquidation estate.
2	Vipul Motors Pvt Ltd		U70109WB1988FTC041912	29.12.21	-	40000000	Other	NA	NA	NA	45.14%	NA	NA		The claim received claiming that the specific performance of agreement to sell dated 09.04.2010 and compensation. Being the matter under sub-judice before Senior CMI Judge hearing suit no. 1335/2011. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016. The subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
3	Renu Builders & Promoters Pvt. Ltd.		U43201DL2004PTC126886	23.12.21	-	1,20,00,000	Other	NA	NA	NA	13.55%	NA	NA		The claim received claiming that the specific performance of agreement to sell dated 31.10.2009 and compensation. Being the matter under sub-judice before Senior CMI Judge hearing suit no. 1401/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016. The subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
4	Rishi Promoters Pvt Ltd		U74899DL1995FTC072917	23.12.21	-	1,20,00,000	Other	NA	NA	NA	13.55%	NA	NA		The claim received claiming that the specific performance of agreement to sell dated 06.04.2009 and compensation. Being the matter under sub-judice before Senior CMI Judge hearing suit no. 1402/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016. The subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.
5	Rishi Promoters Pvt Ltd		U74899DL1995FTC072917	23.12.21	-	1,20,00,000	Other	NA	NA	NA	11.29%	NA	NA		The claim received claiming that the specific performance of agreement to sell dated 06.04.2009 and compensation. Being the matter under sub-judice before Senior CMI Judge hearing suit no. 1402/2012. The liquidator has no power to adjudicate the same as per the provision of the IBC, 2016. The subject question of property is taken into part of the liquidation estate being as on the date of LCD. The CD is absolute owner as per the record of registry department as well as books of accounts of CD.





Anup Kumar
 Liquidator of M/s Shiksha Developers Pvt. Ltd.
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6	Mrs Ashu Aora	PAN No. ACEPA4706R	23.12.21	1,70,00,000	8,86,00,000	Other	NA	NA	NA	100%	NA	NA	17000000	The documents supported with the claim under verification it is found that the agreement to sell dated 08.05.2018 was executed by the CD and extended time to time with the condition that non fulfillment of agreement to sell the said agreement is stand cancelled and CD will have to refund entire sale consideration. Accordingly the CD has issued cheques bearing no. 47818 dated 15.07.2012 and 40139 dated 29.02.2013 a sum of Rs. 50 Lacs each. The undertaking filed by the CD stating that the said cheque was returned unpaid but no cause to believe that he has not taken any legal steps to seeks legal remedy against the CD. It is prime fact shows that the case is barred by Law of Limitation. Hence Rejected.
TOTAL				1,70,00,000	8,86,00,000					100%			17000000	